

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-418(ND)/2018

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2018**

**NAME OF THE COMPANY: M/s Alloys & Metals (INDIA) V/s. M/s. Hindustan
Paper Corporation Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner : Mr. Rahul Sharma, Advocate

Present for the Respondent: None

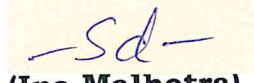
ORDER

CA 761/2018 has been filed by the RP praying for extension of the CIR period by another 90 days. The 180 days shall expire on 23rd December, 2018. However, keeping in view the stage and progress of the case, the COC envisages that the CIR process needs to be extended. The Resolution passed by the COC for directing the RP to seek extension is placed on record and has been voted by 100% in value of the claimants.

Accordingly, the applicant is allowed CIR period is extended by another 90 days.

No further directions are called for.

CA 761 stands disposed off.


**(Ina Malhotra)
Member (J)**